

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Application No. 225 of 2016 (SZ)**

**Applicant**

Meenava Thanthai  
K.R. Selvaraj Kumar  
Meenava Nala Sangam,  
Rep., by its President  
M.R. Thiyagarajan,  
Chennai- 600 013

**Respondents**

Vs. The Chief Secretary,  
Government of Tamil Nadu,  
Secretariat, Chennai-600 009  
and 8 others

**Legal Practitioners for the applicant:**

Mr. K. Mageshwaran

**Legal practitioners for respondents**

M/s. M.K. Subramanian,  
M. Santhanaraman and  
P. Velmani for R1 to R5 and R7  
Mr. Azhagam Perumal for R6 and R8  
Mr. R. Parthasarathy for R9

Note of the Registry	Orders of the Tribunal
Order No. 2	<p>Date: 23<sup>rd</sup> August, 2017</p> <p>Applicant has produced the amended memo of parties.</p> <p>Mr. Parthasarathy, the learned counsel appearing for respondent No.9 submitted that he is appearing for respondent No.10 also.</p> <p>Let the reply of respondent No.10 be filed within 2 weeks, with advance copy to the applicant who is at liberty to file rejoinder if any, within a week thereafter.</p> <p>List the matter on 11.10.2017.</p> <p style="text-align: right;">.....J.M. (Justice M.S. Nambiar)</p>